

THE KERALA ROAD TRANSPORT SERVICES

(VALIDATION) ACT, 1957. ¹

(6 of 1957) ²

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2. Validation of the running and operation of certain road transport services by Government.

¹. President's Act, re enacted by Act 23 of 1958.

². Published in the Kerala Gazette Extraordinary dated 27-03-1957.

THE KERALA ROAD TRANSPORT SERVICES

(VALIDATION) ACT, 1957.

(6 of 1957)

Enacted by the President in the Eighth Year of the
Republic of India.

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ACT

*to validate the running and operation of certain road
transport services by the Government*

In exercise of the powers conferred by section 3 of the Kerala State Legislature (Delegation of powers) Act, 1956 (75 of 1956), the President is pleased to enact as follows:-

1. *Short title.*- This Act may be called the Kerala Road Transport Services (Validation) Act, 1957.

2. *Validation of the running and operation of certain road transport services by Government.*- Notwithstanding anything contained in the Motor Vehicles Act, 1939 (4 Of 1939) (hereinafter referred to as the principal Act), or in any other law for the time being in force, every road transport service run and operated by the Government at the commencement of this Act shall be deemed to be a service run and operated under an approved scheme within the meaning of the principal Act, and in accordance with the provisions thereof; and the validity of the running and operation of any such service shall not be called in question in any court on the ground-

(i) that no scheme under the principal Act has been prepared, approved or published in respect thereof; or

(ii) that no permit under the principal Act has been obtained for any motor vehicle used in connection with such service; or

(iii) that no compensation as provided in section 68G of the principal Act has been paid or is payable to the holder of the permit on account of its cancellation or of any modification of the terms thereof.
